

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.590/2020

M/s Nand Construction Company

Plaintiff

Versus

Ramesh Kumar Tandon

Defendants

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present: - Sh. Harmeet Singh, counsel for plaintiff.

Heard on consideration. Plaintiff is directed to file the typed and legible copies of the documents at Pages-25 to 37, 50 to 64, 84, 85, 97, 97A and 102 to 113. Also, an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendants.

Upon doing so, let summons of the suit and notice of interim application U/O XXXIX R.1 & 2 CPC be issued upon the defendants through Whatsapp, E-mail and through Speed Post, Courier, etc.

Let an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Let the complete original paper book be filed in physical form in court within three days from today.

Put up for further proceedings on 07/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.01/2018

Kshitij Garg

Plaintiff

Versus

Ganga Ram

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 02/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.342/2018

Chaira Crafts

Plaintiff

Versus

Decorinn

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present:- Sh. Sumit Rajput, counsel for plaintiff.

Counsel for plaintiff states that defendant has not been appearing in this matter. He further states that he will file an affidavit disclosing the E-mail address and Whatsapp Mobile number of the defendant.

Upon doing so, let summons of the suit and notice of application be issued upon the defendant through Whatsapp, E-mail and through Speed Post, Courier, etc.

Let an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Put up for further proceedings on 02/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1298/2019

Om Logistics Ltd.

Plaintiff

Versus

Brit International

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 02/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.395/2020

Manjit Singh

Plaintiff

Versus

Pankaj Arora

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 02/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.469/2020

Saroj Devi

Plaintiff

Versus

Hemlata Goyal @ Dolly

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 02/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1220/2019

Ashok Sharma

Plaintiff

Versus

HDFC Standard Live Insurance Company Ltd.

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 02/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607471/2016

Ganga Ram

Plaintiff

Versus

MCD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 02/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.609402/2016

Ajay Bajaj

Plaintiff

Versus

Delhi Development Authority

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present:- Sh. Piyush Jain, counsel for defendant/DDA.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 02/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.612043/2016

Harvinder Singh

Plaintiff

Versus

Gurmukh Singh

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 02/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.611874/2016

Well Trans Logistics Pvt. Ltd.

Plaintiff

Versus

Siwach Steel Pvt. Ltd.

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 02/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.364/2019

Ashok Kumar

Plaintiff

Versus

Shree Krishan Tech

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 02/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Misc. NO.29581/2016

Saroj Kumar Govil

Plaintiff

Versus

Union Of India

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present:- Sh. Deepak Aggarwal, counsel for respondent no.7.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 05/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607102/2016

J.S. Chaddha

Plaintiff

Versus

Delhi Development Authority

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present:- Sh. P.K. Rawal, counsel for plaintiff.

Sh. K.D. Sharma, counsel for defendant/DDA.

Joint request for adjournment is made on behalf of both the parties for advancing arguments. At request matter is adjourned.

Put up for purpose fixed on 05/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.608011/2016

Ashok Kumar

Plaintiff

Versus

Jeevan Lal

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 02/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.194/2019

Gurcharan Singh

Plaintiff

Versus

Sugam Makhija

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present:- None for plaintiff.

Sh. Shashank Aggarwal, proxy counsel for Sh. Kapil Gupta,
counsel for defendants.

None joined the video conferencing on behalf of plaintiff,
therefore, the matter could not be heard.

Put up for purpose fixed on 02/11/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1545/2019

Anju Gupta

Plaintiff

Versus

Rajesh Kumar

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 02/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Contempt Petition NO.30/2019

Ashok Kumar

Plaintiff

Versus

Sharda Rani

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 02/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Contempt Petition NO.31/2019

J.S. Chaddha

Plaintiff

Versus

Delhi Development Authority

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present: - Sh. P.K. Rawal, counsel for plaintiff/applicant.

Sh. Vipul Lamba, counsel for respondent/DDA.

Let response to the contempt application be filed within two weeks from today after supplying advance copy to the applicant.

Put up for consideration on 05/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.609626/2016

Chaudhary Kesar Singh

Plaintiff

Versus

Union Of India

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present:- Sh. Ravi Dutt Sharma, counsel for plaintiff.

Sh. K.D. Sharma, counsel for defendant/DDA.

Sh. A.S. Rao, counsel for DMRC.

Joint request for adjournment is made on behalf of all the parties for advancing arguments. At request matter is adjourned.

Put up for arguments on 12/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.609630/2016

Vijendra

Plaintiff

Versus

Union Of India

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present:- Sh. Ravi Dutt Sharma, counsel for plaintiff.

Sh. K.D. Sharma, counsel for defendant/DDA.

Sh. A.S. Rao, counsel for DMRC.

Joint request for adjournment is made on behalf of all the parties for advancing arguments. At request matter is adjourned.

Put up for arguments on 12/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.606949/2016

Hari Ram

Plaintiff

Versus

Rafiq Ahmed

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present:- None for plaintiff.

Sh. R.S. Verma, counsel for defendant.

None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for purpose fixed on 05/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607391/2016

Aruna Upadhyay

Plaintiff

Versus

Decent Colonizers Pvt. Ltd.

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present: - Sh. Saroj Kumar Jha, counsel for plaintiff.

None for defendant.

None joined the video conferencing on behalf of defendant,
therefore, the matter could not be heard.

Put up for purpose fixed on 02/11/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.611650/2016

Sunil Mehdiratta

Plaintiff

Versus

Decent Colonizers Pvt. Ltd.

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present: - Sh. Saroj Kumar Jha, counsel for plaintiff.

None for defendant.

None joined the video conferencing on behalf of defendant, therefore, the matter could not be heard.

Put up for purpose fixed on 02/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.613199/2016

Manoj Kumar Garg

Plaintiff

Versus

Decent Colonizers Pvt. Ltd.

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present: - Sh. Saroj Kumar Jha, counsel for plaintiff.

None for defendant.

None joined the video conferencing on behalf of defendant,
therefore, the matter could not be heard.

Put up for purpose fixed on 02/11/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.178/2016

Saroj Kumari Govil (Deceased)

Plaintiff

Versus

Union Of India

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present:- None for plaintiff.

Sh. Prashant Diwan, counsel for defendant/UOI.

None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for purpose fixed on 05/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.315/2019

State Bank of India

Plaintiff

Versus

Sonam Bhatia

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 02/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI

SUIT NO.608205/2016

Sagar

Plaintiff

Versus

Pukhraj

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present: - Sh. Achin Kashyap, LAC for plaintiff.

None for defendant.

Matter was listed for orders. As vide order dt.16/09/2019 the court has made an observation that the suit is not valued properly for the purpose of court fees and jurisdiction by the plaintiff. It is was further notices that the plaintiff has to value the relief of partition on the market value of the property at the time of filing of the suit. Since thereafter the plaintiff has not made any efforts to comply with the order dt.16/09/2019.

Today, counsel for the plaintiff stated that he needs one more opportunity to file appropriate application for amendment of plaint U/O 6 R.17 CPC. In the interest of justice one last opportunity is given to the plaintiff to file an appropriate application before the next date of hearing failing which appropriate orders shall be passed in pursuance of order dt.16/09/2019.

Put up for further proceedings on 02/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.522/2020

Onkar Singh

Plaintiff

Versus

Surinder Singh & Others

Defendants

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Present:- Sh. Sumit Gaba, counsel for plaintiff.

1. The plaintiff has filed the present suit against his brothers seeking injunction restraining the defendants from dispossessing the plaintiff from the property bearing Shop No.4, C-34, Sharda Puri, New Delhi. The plaintiff has also filed an interim injunction application praying for injunction restraining the defendants from dispossessing the plaintiff from the aforesaid suit property till the disposal of the suit. Plaintiff has also relied upon the Aadhaar Card which shows the address of the plaintiff of the suit property and various complaints and also a legal notice issued by TPDDA dt.14/10/2015 to the plaintiff showing that the plaintiff had electricity connection at the suit property in his name. Ld. Counsel for the plaintiff has also argued that the defendants in their complaint to the police have admitted that plaintiff is in possession of the suit shop.

2. Summons in the suit and notice of the interim application were issued upon the defendants whereby it was stated that the defendant Surinder Singh was informed on his mobile number on 16/07/2020. However, defendants did not join the proceedings. Counsel for the

plaintiff had also filed an affidavit of service electronically on 13/07/2020 stating that the defendants have been served through speed post. Copies of the delivery report attached with the affidavit shows that the summons have been served upon the defendants on 10/07/2020. However, defendants did not appear in the present case on any date of hearing. They have also not filed any written statement so far.

3. From the perusal of the documents it *prima faice* appears that plaintiff is in possession of the suit property and, therefore, it is in the interest of justice that the defendants be restrained from dispossessing the plaintiff from the aforesaid suit property without following the due process of law, till the next date of hearing.

Put up for further proceedings on 26/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO. /2020

Kanta

Plaintiff

Versus

Rahul Yadav

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Fresh suit received by way of assignment by Ld. SCJ, Delhi through email at the office email address i.e. readercj02west@gmail.com of this court. Let it be checked and registered.

Present:- Sh. Prem Kumar Sharma, counsel for plaintiff.

Heard on consideration.

1. The plaintiff i.e. the seller of the suit property bearing House No.5, Friends Enclave, Rajendra Park, Nangloi, Delhi – 110041 has filed the present suit against the buyer seeking injunction that the defendants be restrained from dispossessing the plaintiff from the suit property. It is the case of the plaintiff that he agreed to sell the suit property to the defendant no.2 for a total sale consideration of Rs.1,55,00,000/- and agreement to sell dt.31/10/2018 was executed between the parties. It is also stated that defendant no.2 paid Rs.15 Lakhs as an earnest money to the plaintiff. It is stated that thereafter, a sale deed dt.23/01/2019 was executed between the parties and the defendants have made a total payment of Rs.60,00,000/- to the plaintiff. The suit has been filed as the plaintiff states that the balance consideration as mentioned in the agreement to sell dt.31/10/2018 has not been paid by the defendants to the plaintiffs. It is alleged that the defendants are threatening the plaintiff to dispossess them from the suit property and in these

circumstances the plaintiff has lodged the complaint dt.12/06/2020 with the SHO P.S. Nangloi.

2. It is surprising to note that the sale deed states that the total consideration for the suit property is Rs.49,90,000/- and the plaintiff has admittedly already received Rs.60,00,000/- from the defendants. Admittedly, the sale deed has been duly registered and the sale deed also records in Clause (3) that the actual vacant and physical possession of the suit property has been handed over to the defendants. The sale deed further records that the entire consideration amount has been paid to the plaintiff in Clause (1). In these circumstances, as the plaintiff has already received the amount more than what is stated in the sale deed, it is surprising that the plaintiff still says that he has not received the sale amount. Even otherwise, as on date, the defendants are registered owners of the suit property as admitted by the plaintiff herself. The agreement to sell, upon which the plaintiff has relied is unregistered and does not bear appropriate stamp duty as required by law.

In these circumstances, put up for arguments on maintainability on 08/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO. /2020

Shammi Kochhar

Plaintiff

Versus

Pulkit Kochhar

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Fresh suit received by way of assignment by Ld. SCJ, Delhi through email at the office email address i.e. readercj02west@gmail.com of this court. Let it be checked and registered.

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for consideration on 26/08/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020

IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI

SUIT NO. /2020

Veer Vati

Plaintiff

Versus

Jai Shree

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/08/2020

Fresh suit received by way of assignment by Ld. SCJ, Delhi through email at the office email address i.e. readercj02west@gmail.com of this court. Let it be checked and registered.

Present: - Sh. Abhishek Sharma, counsel for plaintiff.

Heard on consideration. The plaintiff has filed the present suit against her son and daughter in law seeking injunction restraining the defendant from entering into the suit property i.e. House No.492, WZ-Block, Village Tihar, Delhi – 110018. During the course of arguments Ld. Counsel for plaintiff stated that there are certain typographical errors in the plaint. It is further noticed that the plaintiff has not explained the locus of the plaintiff in the suit property and how it came to be acquired. No document pertaining to the suit property has been filed. Counsel for the plaintiff seeks to amend the plaint.

Let an appropriate application alongwith the amended plaint be filed before the next date of hearing.

Put up for consideration on 14/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/08/2020